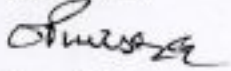
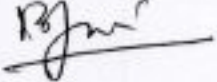


Allahabad Bench

CA No. 102/2019 in
CP No.(IB) 211/ALD/2017ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 18.02.2020NAME OF THE COMPANY: Bhansali Engineering Polymers Ltd V/s Crown Alba Writing
Instruments India Pvt Ltd

SECTION OF I & B CODE: 60(5) & 18(1) IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	O. P. Mishra	SSP	E.D.	
2.	Babita Jain	Advocate	R.P. Appear	

CA NO.102/2019 IN CP NO.(IB)211/ALD/2017

Ms. Babita Jain, Advocate for applicant and Sh. O.P. Mishra, SSP for Enforcement Directorate are present.


Heard Ld. Counsel for the applicant and Ld. SSP for E.D.

It has been argued on behalf of the petitioner that the respondent as well as E.D. Authorities have removed their security personnel and thereafter the local people are committing theft of their property.

Ld. Counsel appearing for E.D. prays 15 days time to produce the I.O. in the present case to explain the matter and he states that till that time, the property of the petitioner would be secured.

In view of the submission made by Ld. Counsel for the ED, put up on 18th March, 2020.

Dated: 18.02.2020


(JUSTICE RAJESH DAYAL KHARE)
MEMBER (J)